CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 14 DEC 1993

APPLICATION NO(s) 114 of 1993

MPPLICANTS:

RESFONDENTS: Secretary Mjo CommuniN.T. Ashwathanarayan a and other -lations, NDelhi and other.
To.

1) Dr. M.S. Nagaraja, Advocate, No. 11, and Floor, Ist Cross, Sujatsa Goopplex, Gandrinagar, Bassgalore-560009.

a. The Director Postal Services, Of Chief Post Master General, Bargalore-560001.

3. Str. M. S. Padmarajaiah, Sr. C. G.S.C, High Court Bldg Bangalone 1

4. Soi. R.D. Biliginaiah, Advocate, No. 40/B, 2615 Main 3715 cross, 915 Block, Jayanagar, Bangalone-560069.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 2415 Nov 93

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

CONTEMPT PETITION No.45/93 IN ORIGINAL APPLICATION No.114/93

MONDAY, THIS THE 21ST DAY OF MARCH, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI T.V. RAMANAN

MEMBER (A)

Shri D.N. Iyengar, A ged 51 years, S/o Sri N.R. Iyengar, 8/7/16, P&T Quarters, Kavalbhyrasandra, Bangalore - 560 032.

Applicant

(By Advocate Dr. M.S. Nagaraja)

Vs.

- Sri D.S. Nagaraja, Executive Engineer (Postal), Civil Division, General Post Office, Bangalore.
- Sri H.S. Prabhakara,
 Superintending Engineer,
 Telecom Civil,
 Cunningham Road,
 Bangalore 560 052.
- Sri Vittel,
 Secretary to Government of India,
 Ministry of Telecommunications,
 Sanchar Bhavan, New Delhi.

Respondents

(By Advocate Shri M.S. Padmarajaiah) Central Govt. Sr. Standing Counsel

DRDER

Shri Justice P.K. Shyamsundar, Vice Chairman:

We have heard both sides. This Contempt Petition is filed for non-compliance of the directions of this Tribunal in relation to which a complaint is made herein enjoining the Court to take action against the respondents for not having obeyed the orders of the Tribunal. However, the contempt petitioner agrees



that the Tribunal's orders have since been complied with, but, Dr.Nagaraja for the complainant says that the compliance itself gives rise to a separate cause of action and he will agitate the same by filing a separate application. But, that is not a matter with which we are presently concerned. If he is aggrieved by the manner in which the Tribunal's direction is complied, he can certainly join the law only by a separate application. This application does not survive and is ordered to be rejected.

Sd-(T.V. RAMANAN) MEMBER(A)

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN

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